GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO. 1709 TO BE ANSWERED ON 13.02.2023

BONDED LABOURERS IN BACKWARD AND RURAL AREAS

†1709. SHRI ARUN KUMAR SAGAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the estimated number of bonded labourers especially in the backward and rural areas of the country as on date, State-wise;
- (b)whether any scheme has been formulated or proposed to be formulated for the rescue and rehabilitation of the said labourers, if so, the details thereof;
- (c)the number of bonded labourers freed/ rehabilitated so far as on date, State-wise;
- (d)whether any assistance has been provided for the said purpose particularly in the backward and rural areas of the country during the last three years, if so, the details thereof, State-wise; and
- (e)whether any committee has been constituted or proposed to be constituted to trace the bonded labourers to get them released and rehabilitated, if so, the details thereof?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) to (d): The Ministry of Labour & Employment has been implementing a Central Sector Scheme viz. Rehabilitation of Bonded Labourer for identification and rehabilitation of bonded labourers. Under the Scheme, rehabilitation assistance to the tune of Rs. 1.00 lakh, Rs. 2.00 lakh and Rs. 3.00 lakh are provided to each rescued bonded labourers based on their category and level of exploitation. Besides, there is a provision to provide immediate financial assistance upto Rs. 30,000/- to each rescued bonded labour.

The rehabilitation assistance amount is provided by the respective State/Union Territories to the rescued bonded labourers which are reimbursed by Central Government. The details of number of bonded labourers rescued & rehabilitated and details of rehabilitation amount released during 2020-21 to 2022-23, State-wise, (upto 31.01.2023) is annexed.

(e): Under the Bonded Labour Act, 1976, there is a provision of constitution of Vigilance Committee by State Government. Every State Government shall, by notification in the Official Gazette, constitute such number of Vigilance Committees in each district and each Sub-Division as it may think fit. The vigilance committee is responsible for providing economic and social rehabilitation to the freed bonded labourers.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 1709 FOR 13.02.2023 BY SHRI ARUN KUMAR SAGAR REGARDING BONDED LABOURERS IN BACKWARD AND RURAL AREAS

Year	State/UT	Assistance (Rs. in lakh)	No. of Bonded Labourer Rehabilitated*
	Bihar	43.65	220
2020-21	West Bengal	11.20	16
	Rajasthan	09.80	49
	Assam	02.00	1
	Madhya Pradesh	06.20	34
	Chhattisgarh	50.00	250
	Tamil Nadu	203.13	1016
	Bihar	58	360
2021-22	Rajasthan	10.00	50
	Rajasthan	14.00	70
2022-23 (upto	Uttar Pradesh	390.20	287
31.01.2023)	Tamil Nadu	59.40	297

^{*}upto 31.01.2023
